

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5174  
ANSWERED ON:14.08.2014  
LAND ACQUISITION  
Gandhi Shri Feroze Varun

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the time period fixed and guidelines issued for a private entity to acquire land for industrial purposes under the Right to Fair Compensation, Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013;
- (b) whether the Government proposes to expedite the processes for such acquisition; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (c): Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, land can be acquired for public purpose as defined in the Act. The time period for various processes involved in land acquisition have been prescribed in the aforesaid Act, for example, completion of Social Impact Assessment Study within a period of six months, appraisal of Social Impact Assessment Report by an Expert Group within two months, publication of declaration within twelve months from date of preliminary notification, payment of compensation within three months of date of award, payment of monetary part of rehabilitation and resettlement within six months of award etc.